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- (b) Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1984-85 and Audit Report thereon, under sub-section (4) of the section 18 of the All India Institute of Medical Sciences Act, 1956.
- (c) Review by Government on the working of the Institute.
- (d) Statement giving reasong for the delay in laying the papers mentioed at (a) and (b) above.

[Placed in Library. See No. LT--2282/ 86 for (a) to (d)J.

I Statement giving reasons for not lnyifig the report and audited Accounts (1984-85) of the Central Council of Indian Medicine, New Delhi

II. Statement giving reasons for not laying the Report and Audited Accounts (1984-85) of the Central Research Infinite for yoga, New Delhi.

IIT. Statement giving reasons for not lalyng the Report and Audited Accounts (1984 85) of the Vishwayanat Yogashram, New Delhi.

IV. Statement giving reasons for not laying the Report and Audited Accounts (1984-85) of the Central Council for Research In yoga and Naturopathy, New Delh).

V Notification] of the Ministry of Health and Family Welfare (Department of Health).

SHRI S. KRISHNA KUMAR: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- I. Statement giving reasons for not laying the Annual Report and Audited Accounts of the Central Counci] . of Indian Medicine, New Delhi, for the year 1984-85, within the stipulated period. [Placed in Library. Sea No. LT—2283/86].
- II. Statement giving reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for th? vear 1984-85, within the stipulated

- 1 period. [Placed in Library. *See.* No. LT—2284/86].
- III. Statement giving reasons for no' laying the Annual Report and Audited Accounts of the Vishwayatan Yoga faram, New Delhi, for the year 1984-85, within the stipulated period.

[Placed in Library. See. No. LT—I 2285/86].

IV. Statement giving reasons for not laying the Annua) Report and Audited Accounts of the Central Counci] for Research in Yoga and Naturopathy, New Delhi, for the year 1984-85, with in the stipulated period.

[Placed in Library. See. No. LT—2286/86].

- V. A copy each (in Eng'ish and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health), under sub section (2) of section 23 of the Preven tion of Food Adulteration Act, 1954:—
- (i) G.S.R. No. 293(E), dated the 23rd March, 1985, publishing the Prevention of Food Adulteration (Third Amendment) Rules, 1985.
- (ii) G.S.R. No. 587(E), dated the 17th July, 1985 pub'.ishiug the Corrigendum to the Government Notification No. 293(E). dated the 23rd March. 1985.
- (iii) G.S.R. No. 746(E), dated the 20th September, 1985, publishing the Prevention of Food Adulteration (Seventh Amendment) Rules, 1985.
- (iv) A copy (in Hindi) of the Ministry of Health and Family Welfare (Department of Welfare) Notification G.S.R. No. 748(E), dated the 23rd September, 1985 publishing a Corrigendum to Hindi version of the Government Notification G.S.R. No. 587(E), dated the 17th July, 1985. [Placed in Library. See. No. LT—2280/86 for (i) to (iv)].
- I Report (1984-85) on the workingof the Commission of Railway Safety.
 - Notification of the Ministrof
 Tourism and Ciril Aviation.